# FORM NO. 21

(See rule 114)

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Serial No. DESCRIPTION	OF DOCUMENTS	PAG
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2 - Index sheet. 3 - Cupy of letition / Annex	45 as to A4).	
4 - Paww	A48 to 449	
5 - Counter Rapty	A50 to . 479	1'
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THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW BRDER SHEET REGIST HTION No. 1919 of 1987, 4 VERSUS DEFENDANT RESPONDENT Serial Brief Order, Mentioning Reference How complied number if necessary with anddate of order of compliance and date Hon Frister K. Bath, I.t. 8/12/8 Care has been ? Hon K. J. Raman, Am. Om CAT Alla or 20000 e) the applicants. I stru Con is admitted CA/RA has not to the applicants by ne Date was treed Joon CAT, And ofc con well to their coul is not attached Im Hym Bhorford Tes & wom the for ord appearine in behal yproste purto 122. richee to opposte po No. 3 This ipposte to mobile gues non the counter les pour weeks to which it applicant may pile-2018 within the wells the hat the court on Notices were muel of 51-90. Ho undeline elian been been since of eleter i opperant has der nelun beet hi tel semank 1 of. sunted to

1219/07(t) A3 How the Mr Jakies 17, Hall V.C. How ble Mr. K, abayya A.M. Mr. Amil Erinas Tana Files C.A. On behalf of o.ls. I and 2. The applicant may file RA within those weeks. List before by legistrar on 3,9,90 for fixing a dute. ( V.C.;) (M.M.) not lies 10.10.20 Hosettip Aci to 5.11.80 today, None of for leither side. Pair up before 5-11-20 Han bell Mr. D.K. Agrawal . Antuch Bench on 10.10.90 ter orde Mr. M.J. Prialkal-An Due to resolution of Dar No RAtlest. S. F.O. Association, case is pay 27/2/20 to 3.12. 90. No sittif Adito 18.1. 91. & BOC 101. No. Silvey adj. to 19.2.5) 19.291-No satting Ach: 40 184.91. B. 4.91 -100 sitting asy to 14.5.91, 159) No Silvings odpto 23:5.91 May Silling: Adj to 22.7.91

T.A 1219/87 & Mon mr Justice v. c. Shradus, ve to m A. E broke, DM. Notice & insued to the Council for the parties that n case day are intenstial to pursue the ease the arrange ment de made, otherwise a. en vill not be decided eaforté. Let on 6-7-92 Hu Copy of Motigrathon orde R. K. Palme and eri Aril Sondin Notices bound 27/4/97 6.7.92 No ship of D. B. ad/2 6.8.90 to the party of the comme 6.8-9-CEN GOL YES Dady A 26.6.3s.f.o.

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T.A. No.1219/87(T)

26/8/92

Hon.Mr.Justice U.C.Srivastava, V.C. Hon.Mr. K.Obayya, A.M.

Learned Counsels for the respondents states that this application has become infructuous and has drawn our attention to paragraph No.7 of the counter affidavit in which it has been stated that the applicants No.2 & 3 Max been declared as successful but No.2 has not yet joined. No rejoinder has been filed by any-one so far. The application is accordingly dismissed taking into consideration the fact that no one is appearing on behalf of the applicant since long, even from December, 1989.

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·	GENERAL INDEX	
CIVIL	::  Chapter XLI, Rules 2, 9 and	! <b>15</b>
CRIMINAL	W.P.NO 5548-	83.
Name of parties	Abdel Rehman.	U. Mia do Dome
Date of institution———	20-10-83.	Date of decision—————

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I have this day of 197, examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court Fee Stamps of the aggregate value of Rs.———, that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date\_\_\_\_\_\_

Munsarim Clerk

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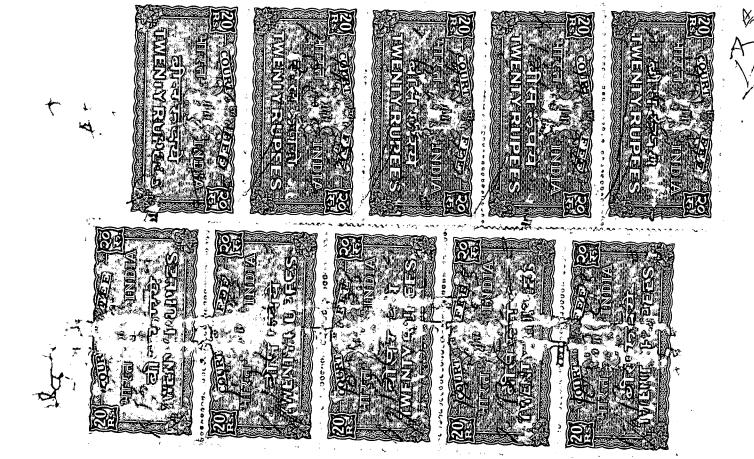
In the Hon'ble High Court of Judicature at Allahabad,

(Lucknow Bench), Lucknow

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Writ Petition No. 240	of 19	82
Jazi Abdul Rahman and another	-Peti	tioners
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Sl . Description of paper no.	Annsa no.	r. page
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3. Letterdated 17.5.1972	1	20
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7. Representationdated 28.5.1982	5	33.36
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9. Extract of order dated 4.4.1983	7	39-40
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11- Vakalatnomer

(B.C. Saksena) Advocate



Set-100/ ME X 83 In the Hon'ble High Sourt of Judicature at Allahabad, (Lucknow Bench), Lucknow

Patition under Article 226 of the Constitution of India

writ Potition Mo.

of 1983

1. Jazi Abdul Rahman, aged about 45 yrurs, son of Jazi Hamidudhin resident of Malka Ketki Phatak, Model House, Lucknow

2. S.M. Shakla, aged about 44 years, sonof Sri Ram Datt Shukla, resident of 122, Mill Road, Mawaiya, Lucknow

Petilinners

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- 1. The Union of India through the General Manuar, W.E.Railbay, Corakhpur
- 2. The Divisional Rail Manager (Personnel), M.J.Rail ag Lucknow
- 3. Naunshunr Prased, Paniey, aged about 45 years, son of Sri Uma Charan Pancay, at prosent posted as Fireman B, N.E. Railway Low Shed, Charbergt, Justino...

COUNTER

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This burnly putition on bahalf of the petitioners above-rand most respectfully shows th:-

1. That the netitioners were directly recruited on the nost of Engine Claumers on 1.2.1961 and after having been promoted as Fireman's' were subsequently promoted to the next higher post of Fireman's' and the patitioners are continuing in the said post.

2. That the details of the petitioners appoint ent as Engine Clearers, date of promotion as fireman 'C' and thereafter as Fireman 'B' are as follows:

Patikiona ro .	er Date of apptt. as Engina Cleanors	Date of promotion s First man 'C'	Date of promo- tion as Fire- man 181.
1.	1.2.1961	9.7.1954	15.11.1977
2.	1.2.1961	9.7.1964	15.11.1977

3. That opposite-party no.3 was initially recruited in the N.E.Railway as a Khalasi in the then scale of Ms. 70-35 on 15.1.1960. The said opposite-party no.3 in his capacity as Khalasi was a shed staff of the Mehanical D. partment and has belonged to the Fitting side of the shed staff and his channel of promotion was to the post of scale-skilled staff, grade Rs. 75-110, skilled artisan grade Rs. 110-130 Mistry Grade II scale Ms. 130-212 and Mistry Grade I scale Ms. 150-240. The post of an Engirer Cheaner belongs to the Transportation (Power) Department and the channel of promotion for Engire Cheaners which is a direct recruitment post is to the post of



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Firemen 'C', thereafter to Fireman 'B' and Shuntar Grade 'B' and further as Drivers C, 'B' and 'A'.

4. That some time in the year 1959 Class IV Staff Promotion Committee in paragraph 62 of the its report recommended that unskilled staff in the Machanical Engineering Dopartment should be uniformly designated as Khalasis and should sack their promotion either on loco maintenance or carriage and magon maintananca side and khalesis who possess the prescribed qualifications shall be permitted to opt for engine cleaners cadre. The Railmay Board by means of its letter mo. E58 CEP/18 dated 18.4.1959 communicated their decision in respect of aforesaid recommendations of Class IV Staff Promotion Committee The Railmay Board in peragraph 2(2) of their said letter decided that unskilled staff in running shed will also be elicible for consideration for transfer to posts of cleaners up to the age of 25 years relaxable up to 30 years inthe case of persons belonging to scheduled castes and scheduled tribes subject to his being otherwise eligible for such consideration but on two occasions tonly and his having the nacessary aptitude and satisfying the medical and educational qualific tions

5. That opposite-party no.3 in terms of the Railways Bourd's said letter deted 18.4.1959 was called upon to give his option for the eadre of Engine Changes and the said opposite-party gave an option to the cadre of Enginer Changes.

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5. That inpursuance of the said option the oppositeparty no. 3 was posted as Engine Cleaner in Charbagh
Shed of the N.E.Railway, Lucknow by means of office
order bearing no. 8/227 dated 4.2.1961 issued by the
District Mechanical Engineer, N.E.Railway, Lucknow.
Thus the said opposite-party; s date of entry and the
date of joining the cadre of Enginee Cleaners should be
5.2.1961.

7. That in the seniority list pertaining to the category of Engine Cleaners of Lucknow District as on 1.4.1965 the said opposite-party no.3 was shown as junior to the petitioners and his date of joining the cadre of Engine Cleaner as 2.2.1961.

8. That a provisional seniority list of Foreman II scale Ms. 80-95 as on 1.5.1969 of the Lucknow Division of the Mechanical Department was circulated by means of letter no. E/225/1 dated 15.9.1970 by the office of the Divisional Superintendent (P), Lucknow Junction. In the said seniority list the petitioners were shown senior to the said opposite-party no.3 and the date of joining the cadre of Engine Cleaners of the opposite -party 3 was shown as 2.2.1961.

9. That, however, in the seniority list of Firemen'C' of Lucknow Division of the N.E. Railway the said.

opposite-party no.3 and a few other along who had opted for the engine cleaners cadre were assigned seniority in the category of Engine Cleaners and Firemen 'C' on the basis of their respective first date

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of appointment on the post of Khalasi and carriage cleaner though the same was a different cadre altogether.

10. That petitioner no.2 along with other others aggrieved by the assignment of seniority to the said opposite-party no.3 and 14 others had filed a writ petition in this Hon'ble Court Re- G.C.Kanaujia and others vs. Union of India and others. The said writ petition was admitted and was numbered as Writ Petition no. 1523 of 1971.

11. That during the pendency of the said writ petition the Railway Board by means of a letter no.E(NG) I-72 CMY dated May 31, 1972 addressed to the General Manager, N.E. Railway, Gorakhour decided that unskilled Class IV staff on transfer as engine cleaner should be assigned seniority from the date of joining as engine cleaners. A true copy of the Railway Boards said letter is being annaxed as Annexure no.1 to this petition.

12. That consequent to the Railway Boards said decision a corrigendum was issued to the seniority list of Firemen grade II as on 1.5.1972. Opposite-party no.3 and other persons impleaded as opposite-parties in whit petition no.1523 of 1971 were re-assigned seniority below the petitioners. The corrigendum was issued on 4.12.1973. A true copy of the relevant extract of the said corrigendum is being annexed as Annexure no.2 to this petition. The name of opposite-party no.3

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was shown at serial no.310-A and his date of joining the cadre of Engine Cleaners was shown as 2.2.1961 in column 5 of the said corrigendum.

The petitioners had been shown at anigher serials.

13. That consequent to the issuance of the said corrigendum opposite-party no.3 and other Khalasis and Carriage Cleaners who had opted for the cadre of Engine Cleaners were directed to be reverted to the post of Firemen 'C'lbanoffice order dated 17.1.1974.

14. That opposite-party no.3 along with others similarly situated being aggrieved by the Railway Boards order dated 17.5.1972 as also other consequential orders had filed a writ petition in this Hon'ble Court which numbered as writ Petition no.1602 of 1972 -- Nage shwar Prasad Pandey and others versus Union of India and others.

15. That in view of the revised orders of the Railway Board the writ petition filed by G.C.Kanaujia and others viz., Writ Petition no.1523 of 1971 was dismissed as having become infructuous by a Division Bench of this Hon'ble Court by an order dated 14.5.1977.

16. That Writ Petition no.1602 of 1972 Re; - Nageshwar Prasad Pandey and others vs. Union of India and others came up for final hearing before a Division Bench consisting of Hon'ble Mr. Justice Hari Swarup and Hon'ble Mr. Justice T.S.Misra and their Lordships

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by a judgment dated 24.1.1978 were pleased to dismiss the writ petition. A true copy of the said judgment is being annexed as Annexure no.3 to this petition. A perusal of the said judgment would show that their Lordships were pleased to uphold the contention advanced on behalf of the present petitioner no.2 xx and his co-petitioners, viz., G.C-Kanaujia and others that the petitioners in the said Writ retition no.1602 of 1972 which included the present opposite-party no.3 are entitled to semiority in the cadre of Engine Cleaners from the date of their joining the said cadre since their transfer to the cadre of Engine Cleaners was on their own request and thus the provisions of Para312 of the Indian Railway Establishment Manual applied

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17. Thas a perusal of the said judgment would show, the petitioners in Writ Petition no.1602 of 1972 had sought the quashing of the Railway Boards letter dated 17.5.1972 which was filed as annexure 6 to the writ petition as also the corrigendum of the semicrity list dated 4.12.1973 as also the officer order dated 17.1.1974 which were filed as Annexures 7 and 8 to the said writ petition. Their Lordships , therefore, in view of the finding that there was no illegality in the decision of the Railway Board contained in its letter dated 17.5.1972 also held that the corrigandum issued consequent to the decision of the Railway Board and the order for the reversion of the petitioners in the said writ petition cannot be held to be illegal.

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18. That as stated in the opening part of the writ petition, the petitioners are at present working as Firemen Grade 'B' and have also been confirmed inthe lower post of Fireman Grade 'C' which is a post intermediary between the postsof Engine Cleaner and Fireman grade 'B'.

19. That opposite-party no. 3 and his co-petitionars in Writ retition no. 1602 of 1972 did not prefer any appeal before the Supreme Court against the judgment of this Hon'ble Court dated 24.1.1978 and thus the said judgment was allowed by them to become final.

20. That the petitioners to their utter surprise gained knowledge of a letter bearing no. P/PC/MP/CB dated 4.2.1982 by which certain persons who had opted for transfer to the cadre of Engine Cleaners along with opposite-party no.3 were informed in response to their representationdated 29.12.1981 that sechority has been assigned to Nageshwar Prasad Pandey, opposite-party no.3, in the cadre of Engine Cleaners treating his date of joining the said cadre as 25.1.1961. A true copy of the said letter dated 4.2.1982 is being annaxed as Annexure no.4 to this petition. It may be stated that five persons to whom the said letter was addressed by had by means of earlar letter dated 10.9.1981 ked been called upon to show causa why opposite-party no.3 be not assigned seniority in the cadre of Engine Cleaners treating his date of joining ten said cadre as 25.1.1981. As stated in the preceding paragraphs in the

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somiority lists issued from time to time the said opposite-party no.3 was assigned semiority in the cadre of Engine Cleaners taking his date of joining the said cadre as 2.2.1981.

It is relevant to indicate that the Divisional Railway Manager (P), N.E.Railway, Lucknow did not issue any show cause notice to the present petitioners or other persons who were petitionars in Writ Petition no. 1523 of 1971 or had been impleaded as opposite-parties in Writ Petition no. 1602 of 1972 as Why Nageshwar Presed Pandey be not assigned seniority in the cadre of Engine Cleaners treating his date of joining as 25.1.1961. It is evident that the Divisional Railway Manager (P) deliberately did not call upon the petitioner to show cause knowing full well about the litigation between the parties which had culminated against opposite-party no.3.

21. That the patitioners on gaining knowledge of the said communication dated 4.2.1982 preferred a representation to opposite-party no.2 through proper channel. The patitioners had preferred identical representations on 28.5.1982. A true copy of the representation preferred by opposite-party no.1 is being annexed as Annexura no.5 to this patition with a view to place on record the facts stated and grounds raised in the said representations. Patitioner no.2 as stated above, had also preferred identical representation.

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22. That on 14.10.1982 the petitioners were served with a copy of the letter of the same date issued under the signature of the Divisional Rails Manager (P), N.E.Railway, Lucknow requiring the petitioners to produce some record about Nageshwar Prasad Pandey's joining as an Engine Cleaner on 5.2.1961. Copy of the said letter dated 14.10.1982 as received by the petitioners is being annaxed as Annexure no.0 to this writ petition.

A perusal of the representation preferred by the petitioners on 28.5.1982, specially paragraph 4 thereof, would show that opposite party no.3 was posted as regime Cleaner by means of letter dated 4.2.1962. The said order was typed out on 25.1.1962 but the date of despatch entered therein is 4.2.1961 and the same had reached the Charbagh Shed on 5.2.1961 In view of various other facts indicated in the said representation which could be varified from the record maintained with opposite-parties nos. 1 and 2 it was not necessary to require the petitioners to produce some record as erroneously directed by letter dated 14.10.1982.

23. That a perusal of the representationdated 28.5.1982 would show that the petitioners had requested opposite-party no.2 to reconsider the case and assign correct seniority after calling for relevant record. It is stated that the relevant records are in power and possession of opposite-parties nos. 1 and 2 on the basis of which the actual date of joining of the said opposite-party no.3 in the cadre of Engine Cleaners

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could be varified and established. It is stated that in opposite-party no.3's service record specially B card there is reference in the entry to the order dated 4.2.1961 posting the said opposite-party no.3 as Engine Cleaner. The Pay sheet, muster roll and other documents of the relevant date could also establish the fact that opposite-party no.3 joined the cadre of Engine Cleaner on 5.2.1961 and not on 25.1.1961. As stated in the earlier paras in various seniority lists the date of joining the cadre of Engine Cleaners by opposite-party no.3 has consistently been shown as 2.2.1961. The said date was also shown in the corrigendum dated 4.12.1973 which was challenged by opposite-party no.3 and his co-petitioners in Writ Petition no. 1602 of 1972 but this Hon'ble Court was pleased to uphold the revised seniority assigned to opposite-party no.3 inthe said corrigendum wherein his date of joining the cadre of Engine Cleaners was shown as 2.2.1961.

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24. That it is further relevant to point out that in Writ Petition no.1523 of 1971 filed by G.C.Kanaujia and others to which the present petitioner no.2 was a petitioner therein it was clearly indicated that the date of joining the Engine Cleaners cadre by the opposite-party no.3 was as 2.2.1961. The said date was indicated on the basis of dates shown in the various seniority lists by opposite-parties nos. 1 and 2. The said date was not disputed by opposite-party no.3.

25. That it is further relevant to indicate that in

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Writ Petition no. 1602 of 1972 the present petitioner no. 2 and others made an application for seeking impleadment and opposite-party no.3 and his copetitioners in the saidwrit petitionwere directed to implead them and the present petitioner no.2 was impleaded as opposite-party no.8 in Writ Petition no. 16u2 of 1972 along with others who were his co-petitioners in the writ petition filed by him. affidavit was filed on behalf of the present petitionar no. 2 and his co-opposite-parties in writ petition no. 1602 of 1972. In paragraph 6 of the said counteraffidavit it was indicated that the date on which preser opposite-party no. 3 was brought into the cadre of Engine Cleaners was as detailed in para 8 of Writ Petition no. 1523 of 1971. In para 8 of the said writ petition the date of entry into the cadre of Engine Cleaners of Sri Nageshwar Prasad Pandey was shown as 2.2.1961. In the rejoinder-affidavit to the said counter-affidavit there was no denial that opposite-party no.3's date of joining the cadre of Engine Cleaners was not 2.2.1961.

26. That on the basis of the decision to treat opposite-party no.3's data of entry in the cadre of Engine Cleaners as 25.1.1961 he has been assigned semiority above the petitioners even in the provisional semiority list issued for the cadre of Firemen Grade 'B' issued on 29.5.1982. The said semiority list is corrected up to 1.5.1981. In the said semiority list the said opposite-party has been shown at serial no. 380 and his date of promotion

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to the eader of Fireman 'B' has been shown as 15.11.79

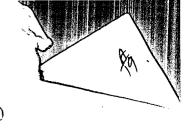
The petitioners date of appointment has been shown as 15.1.1960. The name of petitioner no.1 has been shown at serial no. 394 and the date of promotion as Fireman grade 'B' as 15.11.1977 while the name of petitioner no.2 has been shown at serial no. 396 and his date of promotion has also been shown as 15.11.1977. It is relevant to indicate that the posts of Fireman 'C' and Fireman 'B' are non-selection posts which are filled up on the basis of semiority subject to the rejection of unfit.

27. That under para 302 of the Indian Railway Establishment Manual the sani rity amongs incumbents of a post in a grade is governed by the date of appointment to the grade. Since the patitioners appointment to the Fireman'B' is earlier than opposite-party no.3, the assignment of seniority to the patitioners below opposite-party no.3 in the cadro of Fireman'B' is wholly erroneous.

28. That onthe basis of saniority assigned to opposite-party no.3 has has been granted promotion at a higher serial than the petitioners on the post of Fireman 'A'. Orders for such promotionare contained in office order dated 31.3.1983/4.4.1983 passed by the Senior Divisional Machanical Engineer. A true copy of the relevant extract of the said office order dated 4.4.1983 is being annaxed as Annaxure no. 7 to this patition.

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The name of opposite-party no.3 in the list of promothes has been shown at social no.4 where/as the petitioners 1 and 2's names have been shown at social nos. 17 and 19 respectively. In partial modification of the said ordered ted 31.3.1983 the said opposite-party as also the petitioner and a few others who had by the earlier order been promoted to the post of Firsham 'A' were posted as Diesel Assistant in identical scale as 290-350. Thesaid modification is contained in correction order dated 13.5.1983. A true copy of the same is being annexed as Annexure no.8 to this petition.

29. That the incorrect assignment of semiority to opposite-party no.3 over the petitioners would obviously affect the petitioners in the matter of their conditions of service and promotion to the next higher posts of Shunter and Driver.

20. That in the circumstances detailed above and having no other equally effective and speedy alternative ramedy the petitioners seek to prefer this petition and set forth the following amonts to others,

#### CROINDE:

(a) Because in view of the facts detailed in the vrit petition there was no marrant (treating 25.1.1961 as the date of joining of opposite-party no.3 in the cadre of Engine Cleaners. Opposite-party no.3's date of joining the post of Engine Cleaner is

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2.2.1961 which date has been shown in several seniority lists issued from time to time and was also impliedly admitted in view of the fact that in writ petitions filed earlier in this Hon'ble Court and averagent that his date of joining the Engine cleaners's cadre is 2.2.1961 had not been controverted by opposite-party no.3 himself or for that matter opposite-parties nos. 1 and 2 also.

- (b) Bacause the action of opposite-parties 1 and 2 in treating opposite-party no.3's date of joining the Engine Cleaners cadre as 25.1.1961 is based on no material and is rather contrary to the material in the power and possession of the said opposite-parties.
- (c) Because the circumstance that opposite-party no.2 did not issue any show cause notice to the present patitioners or other persons who were patitioners in Trit Patition no. 1523 of 1971 or had been pleaded as opposite-parties in Trit Patition no. 1602 of 1972 while issuing such a show cause notice to others who had no interest in the matter is clearly indicative of colourable and malafide exercise of power and a desire to give undue advantage to opposite-party no.3.
- (d) Because the matter as regards assignment of seniority vis-a-vis the petitioners and opposite-partyno.3 and others having been settled by the earlier litigation in this Hon'ble Court it was no longer

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open to opposite-parties 1 and 2 to revive the said question and that too in a biased and prejudicial manner.

(d) Bacause in view of the fact that the patitioners and opposite-party no.3 were working the cadre of Firemen 'B' thadetermination of their inter se seniority in the lower cadre of Engine Cleaners was wholly unwarranted specially so in view of the fact that in the cadre of Firemen 'B' according to the provisions of para 302 of the Indian Railway Establishment Manual the petitioners on the basis of their dates of appointment in the grade of Firemen 'B' ranked senior to opposite-party no.3.

(f) Bacausa the action of opposite-party no.2 in requiring the petitioner to indicate the material to prove the fact that the date of opposite-party no.3's joining the cadre of Engine Cleaners is 2.2.1961 is wholly uncalled for in view of the fact that the relevant record was in power and possession of opposite-parties 1 and 2, viz., 'B' card Muster card and pay sheet for the relevant period.

Shareful to respectfully project that less the the court less than th

(i) to issue a writ of certiorari or a writ, order or direction in the nature of certiorari to quash the provisional seniority list issued on 29.5.1982 for the cadre of Firemen 'B' in so far as it shows the inter se seniority position of the petitioners and opposite-party no.3.

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(ii) to issue a writ of mandamus or a writ, order or direction in the nature of mandamus requiring opposite-parties nos. 1 and 2 to re-fix the seniority of tha petitioners and opposite-party no.3 treating his date of entry into the cadre of Engine Cleaners as 2.2.1961 and not 25.1.1961 and accordingly issue a corrigandum to indicate the said corrected seniority position in the provisional seniority list issued for the cadre of Firemen grade 'B' dated 29.5.1982 and further to correct the seniority position of the petitioners and opposite-party no.3 as indicated in the office order dated 4.4.1983 contained in annexuro 7 to the writ petition in accordance with the said refixed and correcteds eniority.

(iii) to issue such other writ, direction or order, including an order as to costs which in the circumstances of the case this Hen'ble Court may deem just and proper.

Dated Lucknow 18.10.1983 (B.C. Saksona)
Advocato
Counsel for the petitioners

In the Hon'ble High Court of Judicature at Allahacad, (Lucknow Bench), Lucknow



Affid avit

in

Petition under Article 226 of the Constitution

of India

Writ Patition No.

of 1983

W lazi Abdul Rahman and another

-- Petitioners

versus

The Union of India and others

--Opp-parties

I, Qazi Abdul Rahman, aged about45 years, son of Qazi Hamiduddin, resident of Malka Ketki Phatak, Model House, Lucknow, do hareby solemnly take oath and affirm as under:-

- 1. That I am petitioner no.1 in the above-noted writ petition and am fully acquainted with the facts of the case.
- 2. That contents of paras 1 to 29 of the accompanying patition are true to my own knowledge.
- 3. That annexures 1 to 5, 7 and 8 have been compared and are cortified to be true copies.

  Dated Lucknow

  Deponent

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I, the deponent named above do hereby verify that contents of paras 1 to 3 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed; so halp me God.

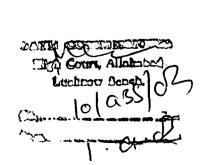
Dated Lucknow 1983

Deponent Q. A Mahman

I identify the deponent who has signed in my presence.

\*\*Clerk to SriB. C. Saksena, Advocate)

solemnly affirmed before me on (-0.83) at 12.60 a.m/p.m by Cru30 Abdulfanthe the deponent who is identified by Sri R.K. Clerk to Sri B. C. Server Advocate, High Court, Allahabad. I have satisfied myself by examining the deponent that he understands the contents of the affidavit which has been read out and explained by me.



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In the Hon'ble digh Court of Judicature at Allahacad,
(Lucknow Banen), Lucknow

Writ Petition No.

e¥)

of 1982

4. A.Rahman and another

-Petition rs

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Union of India and another

-Opp-parties

## Annexure no.1

Copy of Railway Boards letter no. #(NG) 1-72-3KP/17 dated May/1972 addressed to the General Manager, ... s. Railway, Gorakhpur

Sub: Fixation of seniority of unskilled class IV staff en transfer as Engine Clean.r

Reference your latter no.5/231/1/1 Reg' sx-117) (IX)
Loose dated 18.4.1972 Board have decided that the staff in question may be assigned seniority from the date of joining as Engine Cleaner.



and

In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench Lucknow.

Writ Petition No.

of 1982

Q. A. Rahman....

...Petitioner

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Union of India and others....

.... opp. par ties

America no.2 Extract

Corrigendum.

Consequent upon the Railway Boards orders issued vide their letter no. E(NG)1-72-CFP/17 dated 31.5.1932 received under GM(P)/KP's letter no. E/231/1/1 Rg(Ex.LJM) (IX) dated 9/120-1972 the seniority of the undersoted staff who joined as Engine cleaners from other categories is not assigned from the date of joining as engine cleaners and position fixed in the category of F. Man II in the seniority list of F. Man II as on 1.5.1972 issued vide this of fice letter no.E/II/255/Mech/Rg/IL dated 28.8.1973 as under instead of from 265 to 265A.

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S. No.	Name	Stn.	Date of birth	Date of apptt.	Date of Promotion
1	2	3	4	5	6
310 A	Nageshuar Panday	Pd CB	1.6.37	15.1.60 2.2.61	2.8.65

-2-

Copy forwarded for information and necessary action to:-

1.LF s/GKP, GD and CB

2.ALF/CPA

3. The Divl. Secretary, N.E.Railway, Mazdoor Union, Lucknow.

4. The Divl. Secretary, IRKS/LJN

5. Staff concerned through IFS

6.Spare copy for P.case.

Sd.Illegible
Divisional Supdt. (P) LJN

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In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench, Lucknow

Lrit Petition No.

of 1982

...A. Rahman and another

--retitioners

versus

Union of India and others

--Opp-parties

### Annexure no.3

In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow

Writ Petition no. 1602 of 1972

Nageshwar Prasad Pandey and others

--Petition rs

versus

Union of India and others

--Respondents

Writ Petitionunder Article 226 of the Constitution of India

Lucknow Dated 24.1.1978

Hon'ble Hari Warup, J.

Hon'ble T.S.Misra, J.

(Delivered by Hon'ble T.S.Misra, J.)

The facts relevant to the inquiry are these. The petitioners nos. 1 to 14 were appointed as Khalasis in the Running Loco Shed and Carriage and Wagon Depot in the Mechanical and Engineering Department. Pursuant to an office circular order dated 18th April,1959 a copy of which is Annexure 2 to the writ petition, these petitioners opted for the post of Engine Cleaners in the Mechanical Department and submitted their applications on the prescribed forms vide paragraph 5 of the writ petition. Being found eligible and fit for the post, the petitioners nos. 1 to 14 were designated as Engine Cleaners in the Mechanical Department. Initially, they were assigned semiority

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with effect from the date of their first appointment as Khalasis as would appear from Annexures 3,4 and 5 to the writ petition. After some time a dispute arose with regard to the fixationof seniority amongst Engine Cleaners and the matter was taken up by two rival Unions. Ultimately the matter was referred to the Railway Board which by its letterdated 17th May, 1972 directed that the staff inquestion, namely, that unskilled class IV staff on transfer as Engine cleaner, be assigned seniority from the date of joining as Engine Cleaners vide Annaxure 6 to the writ petition The seniority list was accordingly revised and in consequence thereof the petitioners who were declared junior ware reverted and posted as Firemen II vide annexure 8 to the writ potition dated 17th January, 1974 At the relevant time these petitioners were working as Firemen B. The petitioners being aggricued by the revision of the seniority list and the reversion order aforesaid have filed this petition under Article 226 of the Constitution for quashing the orders contained in Annexures 6,7 and 8 and for a direction to the opposite-parties nos. 1 and 2 to give seniority to the petitioners from the date of their appointment as Khalasis as detailed in Albaxure 1 to the writ petition

Khalasis as detailed in Albraxure 1 to the writ petition. The petition is opposed by the opposite-parties. Counter-affidavit has been filed on behalf of the Union of India as also by the other opposite-parties refuting the claim set up by the petition rs. The

opposite-parties have contended inter alia, that the

a different department and as such their seniority was

petitioners had opted for transfer to the grade in

and

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to be determined with effect from their date of appointment as Engine Cleaners. In the rejoinder-affidavit filed by the petitioners the averments made in the writ petition have been substantially reiterated.

For the petitioners it wasurged at the outset that in view of the provisions of Fara 302 of the India Railway Establishment Manual, Second Edition Chapter III, the seniority among the incumbents of a post in a grade is governed by the date of appointment to the cadre and as the petitioners and the Engine Cleaners were of the same grade, the petitioners were to be assigned seniority from the date of their appointment as Khalasis and not from dade of their joining as Engine Cleaners. In the alternative, it was also urged that seniority in any event should have been determined in accordance with the provisions of rara 311 of the said Manual and not in accordance with Para 312 of the Manual. The opposite-parties, however, contended that the case squarely fell within the ambit of Para 312 of the Manual and the Railway Board was right in deciding that the seniority to the petitioners should have been assigned from the date of joining t as Engine Cleaners. The petitioners had also contended that as seniority had wrongly been disturbed and they were juniors, they had been wrongly reverted as Firemen II. Inthis connection it was also urged that the petitioners should have been heard before the seniority list was revised.

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In order to appreciate the rival contentions it would be appropriate toread paras 302, 211 and 312 of the Manual. They are as follows:-

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"302. Unless specifically stated otherwise, the Seniority among the incumbents of a post in a grade is governed by the date of appointment thanks to the grade. The grant of pay higher. than the initial pay should not, as a rule, confer on a railway servant seniority above those who are already appointed against regular posts. In categories of posts partially filled by direct recruit and partially by promotion, criterion for determination of seniority should be the date of promotion in the case of a promotee and date of joining the working post in the case of a direct recruit, subject to maintenance of inter se seniority of promotees and direct recruits among themselves. When the dates of entry into a grade of promoted railway servants and direct recruits are the same, they should be put in alternate positions, the promotees being senior to the first direct recruits maintaining inter se seniority of each Group.

Note: Assistant Surgeons, recruited with higher qualifications are granted higher seniority on the basis of the higher rate of pay allowed to them.

"311. Transfer in the interest of administration—Seniority of railway servant on transfer from one cadre to another in the interest of the administration is regulated by the date of promotion/date of appointment to the grade as the case may be."

"312. Transfe on request.. The seniority of railway servants transferred at their own request from one railway to another should be allotted below that



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of the existing confirmed and officiating railway servants in the relevant grade in the promotion group in the new establishment irrespective of the date of confirmation or length of officiating service of the transferred railway servants.

Note: (i)This applies also to cases of transfer on request from one cadre/division to another cadre division on the same railway.

applies to grades where there is an element of lirect recruitment. Transfer on request from railway employees working in such grades may be accepted provided they fulfil the educational qualifications laid down from for direct recruitment. No such transfer should be allowed in the intermediate grades in which all the posts are filled enitirely by promotion of staff from the lower grade (e) and there is no element of direct recruitment."

Para 311 applies to a case where the transfer of a railway servant from one cadre to another cadre is made in the interest of the administration, whereas the provisions of para 312 of the Manual apply to cases of transfer on request from one cadre/division to another cadre/division on the same railway. Para 302 provides that the seniority among the incumbents of a post in a grade is governed by the date of appointment to the grade unless there is any other provision provided elsewhere. 'Grade' has been defined in para 103 of the Manual as meaning sub-division of a "class"



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each bearing a different scale of pay. "Class" is also defined in the Manual as comprising of all appointments in the same brach or department bearing the same designation. Reading these two definitions together, it would be borns out that a grade is a sub-division of all appointments in the same branch for department bearing the same designation. Applying these definitions to paras 311 and 312, it is to be noticed that a transfer from one cadre to another cadre in the same railway need not necessarily be a transfer in the same department. The transfer contemplated in paras 311 and 312 is a transfer from one cadre to another cadre. Ecadre" is defined in the Indian Railway Establishment Code as meaning the strength of a service or a part of a service sanctioned as a separate unit. Khalasis constitute ons cadre. Similarly, Engine Cleaners constitute another cadre. Khalasis belong to machanical Engineering Department, whereas Engine Cleaners belong to the Transportation (Power) Department as given in paras 129 and 134 of the Manual. Bot these departments are under the superior revenue establishment The transfer of the petitioners was thus from one distinct cadre to another distinct cadre.

The question now for determination is whether the transfer of the petitioners was made in the interest of the administration or at the request of the petitioners. If it was made at the request of the petition rs, the provisions of para 312 of the Manual would apply. But, if it was made in the interest of the administration, the provisions of para 311 of the Manual shall apply. In our view, the transfer of the petitioners was made to cadre of Engine Cleaners at their own request. This

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is borne out from the averments made in para 5 of the w writ potition wherein the petition rs had stated that in pursuance of the circular letter dated 18th April, 1959(Annexure 2) the petitioners were eligible for the post of Engine Cleaners. They had opted for the same and submitted their applications on the prescribed forms for the said post. There is nothing on the record to show that their transfer was effected in the interest of administration. Rather, the oppositeparties inthsir counter-affidavit were emph tic that the petitioners had themselves sought for their transfer to the cadre of Engine Cleaners. The averments made inthe rejoinder-affidavit do not specifically repudiate this assertion. The emphasis of the petitioners thoughout had been in their petition as also inthe rejoinder-affidavit that they had exercised tair option in terms of the afcrementioned circular/ dated 18th April, 1959. That being so, their transfer cannot be said to have been made in the interest of the administration. Rather, the transfer wa was made at their own instance. Their seniority was therefore to be determined in accordance ith the provi -sions of para 312 of the Manual. The decision of the Board as contained in Annaxure 6 also speaks in the same terms. Under para 312 the seniority of these petitioners who had secured transfer at their own request from one cadre to another was to be made with effect from the date of their joining as Engine Cleaners. We accordingly do not find any illegality in the decision of the Board contained in Annexure 6 to the writ petition. The seniority list was obviously revised in accordance with the

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decision of the Board. Hence the orders contained in annexures 7 and 8 to the Writ petition cannot also be held to be illegal.

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In the result, the petition fails and is dismissed without costs.

Sd. Hari Swarup
Sd. T.S. Lisra
24.1.1978



इन दि आनरेवुल शईकोर्ट आफ जूडोवेचर एउ व्लालकार

लहानक बेन्च ल अनक

रिंट पिटीशन न आफ 1962

त्यू० ए० रहमान ----- पेंडारा नर

वनास

यूनियन आफ इण्डिया तथा अन्य------ जपी विद्या होत

एनेतजर नं 4

पूर्वोत्तर रेलवे

संख्या ई/पोसो/एनपो/ सीवो कार्यालय नंदल रेल प्रवासक (वार), लखनक :- विनांक 4-2-62

पोरत सोबी

1) त्री धा लाल

2)ो एसी वुठावी

सना प्रायर मैन पाँठ लोलो हो जारका व

. कुरांध राय

वारा लोको फोरवैन वारका न प्र/जो ने

4- जो भी एन चटजी

भीरवैन चारकाग।

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5-क्त वंद यादव

विनय :- अतिस्व वरायता । नेधारिण हा कार्नातव का सन संख्यक आदेश दिए १० ९-६। इंस कार्यातय वा सम्संख्यक आदेश दिए १० ९-६।

- 1) नो पत्तात ला जावेदन पं. १६० २९- १२- ६।
- 2) श्रे एन सो मुनर्जी ला '' । वि 0 24-12-01
- 3) शे शंभू ताय का '' वि० 29-12-21
- 4) भी भी प्रम0 बंदर्जी ला '' ाँदै 0 4-1-22

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5) जो मूल चंद थादव '' ' Tद0 2- 1-82

वापि असीवत वापेदन पत्री के बंबन्य में यह सुनित विया जाता है कि इस लायांत्वय के संदिर्भित (उपसी त) आदेश दूबारा की एम पो पाण्टेय को बरोयता होचन क्योंबालके बद पारा त्वोनर के पद पर --- सिंक को निताल वि 25- 1- 31 के निधारित को वह है।

> ६० अपठनीय ृते मंज लि प्रबन्ध (जार्नेक) लंडानंड

सत्य प्रतिविध

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In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow

Writ Petition No.

of 198**8** 

... A- Rahman and another

-Petitioners

versus

Union of India and others

-Opp-parties

Annexure no. 5

To

The Divisional Railway manager, N.S.Railway, Lucknow

Through: Proper Channel

Sir,

Reg: Fixation of correct seniority as Engine Cleaner 70-85 (AS) Fireman II 80-96(AS), Fireman 'B' 260-350(AS)

Ref: Your letter no. E/PC/MP/CB dated 4.3.1982

Lith profound respect and sumble submission

I beg to state that I was appointed as Engine

Cleaner 70-85(AS) on and from 1.2.1961 at Charbagh

Shed under LF/Charbagh Shed.

2. That Shri Nageshwar Prasad Pandey son of Uma Charan was appointed as Fitter Khalasi in scale 70-85(AS) at Charbagh Shed under LF/CB vide office Order no. EM/2271-1 (Khalasi) dated 29.2.1960/1.3.1960 as he was overage for the post of Engine Cleaner being date of birth as 1.6.1938 (i.e. above 21 years as prescribed). On being declared surplus, he was absorbed as B.H.Khalasi vide 0.0. No.E/283/1/M dated 5/7-11-1960.



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3. That applications were called for the post of Engine Cleaners from all other class staff and about 33 Class IV staff were found suitable for the post of Engine Cleaner and were absorbed. Consequently, Shri N.P.Pandey was also posted as Engine Cleaner vide 0.0. No. M/227 dated 25.1.1961/4.2.1961 (Photostate copy suclosed) and he joined as Engine Cleaner from 5.2.1961 at Charbagh Shed and Shri Inder Deo Pandey was also posted as Engine Cleaner from 13.4.1961 and his semiority has been assigned from the date of joining as Engine Cleaner on the appeal of S/Shri K.K.Misra, Ham Dass, Sarfaraz Ali Radhey Lal, Ram Autar etc. of Charbagh Shed.



- 4. That necessary entries to this effect have also been made in the service card 'B', i.e. appointment as I'/Khalasi from 15.1.1960 and posting as Engine Cleaner dated 4.2.1961 because his posting letter for Engine Cleaner was made out on 25.1.1961 but despatched on 4.2.1961 and reached at Charbagh Shad on 5.2.1961.
- 5. That all the Class IV staff who were posted as Engine Cleaner in the year 1961 were assigned seniority from the date of joining as Engine Cleaner from serial no. 207 to 237 S/list of Engine cleaner as on 1.5.1965 circulated vide letter no. EN/285/1-1(Ring) dated 31.5.1961.
- 6. That in the column 'Date of promotion to grade" of the saniority list of Engine Cleaner as on 1.4.1963 at serial no. 178, seniority list as on 1.5.1965 at serial no. 227 and seniority list as on 1.4.1963 at

and

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at sarial no. 63, the position of Shri N.P.Pandey
was shown as 15.1./60/2.2.1961 in scale 70-85 instead
15.1.60/4.2.1961 circulated on 10.9.1963 EM/255/1-1
(RG) dated 31.5.1965, EM/255/1-1 (Rf) Part 1 dated
9.4.1969.

7. That Railway Board vide his letter no. E(NG)
1-72-GKP/17 dated May 1972 addressed to General
Manager, N.E.Railway, GKP (copy enclosed for ready
reference) have decided that seniority may be assigned
from the date of joining as Engine Cleaner and in
view of these decisions, seniority of Shri N.P.Pandey
was assigned in the seniority list as on 1.5.1972 from
the date of joining as Engine Cleaner i.e. 15.1/60/
2.2.61 which should have been shown as 15.1.60/4.2.61.

8. That Shri N.P.Pandey and others had filed as Writ Petition no. 1602 of 1972 in the High Court Bench, Lucknow for assignment of seniority from the date of appointment but High Court Bench, Lucknow dismissed the petition on 24.1.1978.

9. That on recommendation of Shri M.P.Pandey
his seniority as Engine Cleaner was re-assigned from
25.1.1961 vide D.R.M.(P) LJM's L.Mo.E/PC/TP/CB dated
4.2.1982 which is totally baseless and incorrect at
this stage after a lapse of 21 years from the date of
posting as Engine Cleaner and after 4 years from the
High Court judgment dated 24.1.1978. He may submit an
appeal against High Court Bench, Lucknow's judgment
in the Supreme Court, Delhi within prescribed time.

10. That since I was appointed directly as

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Engine Cleaner on 1.2.1961 and Shri M.P. Pandey
was posted as Engine Cleaner from other category on
4.2.1961, I am all along senior in all grades of
seniority, i.e. Engine Cleaner, Fireman II and Fireman
B and so on. He never appealed for correctness of
seniority of Engine Cleaners published as on 1.4.1962,
1.4.1965 and 1.4.1968 because he was fully satisfied
with his seniority assignment as Engine Cleaner.

Inview of the above narrated facts, i.e.

Railway Board's decision 1972, High Court Lucknow

Bench judgment dated 24.1.1978 and seniority rules

and all other relevant above papers may kindly be

called for and reconsider the case of correct fixation

of seniority as engine "leaner, fireman II and fireman

'B' i.e. Shri N.P.Pandey from 4/5.2.1961 and rank me

senior as I was directly appointed as Engine Cleaner

on and from 1.2.1961 and also senior to Shri N.P.Pandey

and issue necessary orders in the interest of justice

and oblige.

Thanking you for early action please.

Encls: Two

Dated 28May, 1982

Yours faithfully,

Sd. Q.A.Rahman, Ex-Engine Cleaner now Fireman'B', Charbagh Shed, Lucknow



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हिन कि जानरेलुत हाईंगेर्ट आफ जूडोनेकर एट रंशाल पार लखनक भेन्य लखनक

रिट पिडोशन नं जाफ 1922

त्यू० ए० रहमान तथा अन्य----- विद्वारीनर

वनाम

यूनियन जाफ होण्या तथा अन्य------अपीषिउ । अप

एनेजर मं 6

पूर्वोत्तर रेलेव

নিজ লৈ ঘুৰ্থক (গা 0) লভানত দিনাক [4-10-62

संज्या ई/पों ए/ एनआं ०/सो ७०००/

सेवा भे

नो प्स एरन० सुदला फायरमैन बो

नी षयू ०ए० रहना न

त्री भुन्नी राम

प्रतितिपं लीकी भीरमैन/ बारबाग

विशय - पायर्न को को अन्तरिस वरोयता ने हंती पर

संदर्भः - अरोटत तोनीं प्रथरमैन को लीली तेर जा रहा .

वाबेदन पर दिनांक मई 1982 ।

जापने उपरोग्त लिचित जायेदन पत्रे के तद्या दें तन्त्र लिचित जादेश पार्टर, विधे भी है।



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"The appellants may be asked to produce some record about Shri Pandey's joining as an E.C. on 5.2.1961.

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मंद्र रेत प्रबंधक (गाउँकि) तथानक।



सत्य प्रतितिपे

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इन दि आनरेकुत हाइकोर्ट आफ जूडीकेचर एट इता हा बाद लखान उ बेन्च लखान उ

रिट पिटीशन नं आप 1983

क्यू०ए०रहमान---- -----पिटीशनर

बना म

यूनियन आफ इण्डिया तथा अन्य-----अपोजिट पाटीज एनेकार न --7---

# पूर्वोत्तर रेलवे

## कायालय आदेश

महाप्रबन्धक (का 0)/गोरखापुर के ज्ञापन छ इ/59/ मेक/रिनंग /तूज/
(नवम्) दिनाक 26-4- 82 दृवारा रिनंग कर्मचारियों के पुनर्फन संवंधी
1-10-8। से स्वीकृत पदों के विख्रुध निम्नतिखित कर्मचारियों की पदोन्नति

जस्थाई सा से जेकनाम के सामने शिक्षित तिथि से की जाती है।

क्रमांक नाम वतमान शोड पदोन्नति पदोन्नति पदोन्नति वा वि पद व पर पद पर की पद वेतन् - जि व वेतनमान व वेतन- नियुद्धित तिथि निथारण क र मान शोड वेतन ण वृद्धि

1 2 3 4 5 6 7 8 9 10

सर्वश्री

। से उतक नाट टाइण्ड

पायरमैन/बी चारबाग 4- एन0मी0माडे 260 - 350 पामरमैन चारबाग 1-10-81 308/- 314/- '' सार्ग्याग'ए' 290- 350

17- काजी अब्दुल '' 1-10-81314/- 320/- 1-10-रहमान '82

9- सत्य नारायन '' 1-10-81308/-314/- ''

(जनित कमार) प्रवर मंडल याँकि इन्जोनियर/लंडानऊ

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सै० ई/11/210/रिनिंग / पार्ट - 11 दिनाक - 3-1983 /4-4-83 प्रतितिपि सूचनाथ एवं आवश्यक कार्यनाही हेतु प्रैचित :-

- 1) प्रमलेखा/लखानउ(2)ली 0 परेरमेन / गोरखापुर गोखा, चारबाग कानपुर सं0 एवं मेलानी ।
- 3)का याधि / बिल/का याँ तय में (4)प्र० तिपिक/बिल/लोको हो ड / गो रखापुर व गोडा ।
- 5) वेतन वृद्धि व फील्डर लिपिक । उपरोक्त स्वीकृत वेतन वृद्धि को संवधित कर्मचारियों के रिकार्ड से चेक कर हैं तथा किसी प्रकार को अनियमितता को नियमित करेंगे।
- 6) प्रधान लिपिक /पास/कायालिय में।

ONER POR OF THE

ह0 अपठनीय कृत मंद्रा रेल प्रवन्धक (का 0)/ताबानक 213 25/3 ह0 अपठनीय

सत्य प्रतितिपि

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हन दि जानरेुवुल हाइकोट आफ जूडीकेचर एट इला लाबाद

### ल्लानउ बेन्च ल्लानउ

रिट पिटीशन नं आप 1983

व्यू० ए० रहमान तथा अन्य---- पिटीशानरसं बनाम

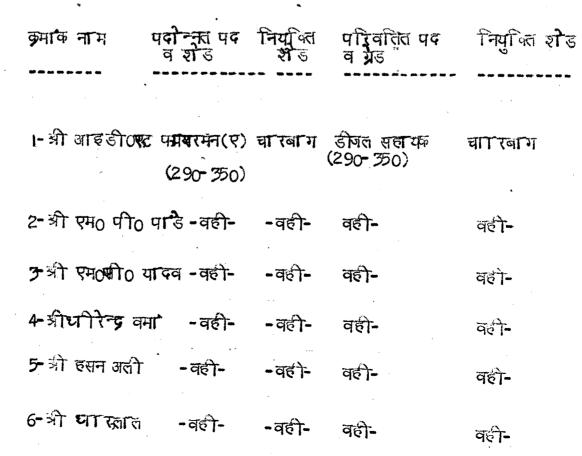
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एनेकार नं 🔗--

# पूर्वात्तर रेतवें संशोधन आदेश

इस कायालय आदेश सै० इ/11/210/रिनिंग /पार्ट-11 दिनांक 31-3-83 के आधिक संशोधन में निम्निलिखित कमचारी जिन्हें प्रायरमंन (बी) (260-350) के पद से प्रायरमंन (ए) (290-350) के पद पर पदोन्निति किया गया था, को उसी वेतनमान में डीजल सहायक (290-350) के पद पर पदोन्नित पर पदोन्नित किया जाता है।

जैसा कि नीचे दबाया जाता ह :-





वर्ही--वही-7- श्री सैयपद स्वी हसन वही--वही--वही -वही-- वही-8 भी मुनीराम वही-9- श्री वाजी अ॰दुल रहमान -वही-वही--वही-वही--वहो-10-श्री एस०एन० सहुद्धा वही-वही--वहां -- वही-वही-।।- भी वी ० एन ० चटजी - वही-वही-12- श्री बंसराज -वही-वही-- वही-वही-

अरोक्त कमवारियों का वेतन जो अरोक्त कायालय जादेश दृवारा

निधारित किया गया था अपरिकतनीय है।

यह प्रवर मंद्रत यात्रिक इन्जीनियर के अनुमोदन से जारी किया जाता है।

ह0 अपठ नीय 13/5/83 कृते मंद्रा रेल प्रवन्धक (का 0) /वडा नऊ ।

संवह/11/210/रिनिंग /पार्ट - 11 दिनाक: 13-5-1983

प्रतितिपि सूवनार्थ एवं आवश्यक कार्यवा ही हेतु प्रेजित :-

- 1) शम्हे थि / लखना (2) लोको प्रोरमेन/चारबाग (3)काळाथो०(बिल)/ कायालय में
- बेतनवृदिध व पोल्डर तिपिक / कायालय में ।
- 5) सर्वधित कर्मचारी दृवारा लोको परेसन / चारवाग ।
- 6) अतिरिक्त प्रतिया पत्रा विलयों के लिए।

ह0 अपठनीय 13/5/83 कृते मंद्रा रेल प्रबन्धक (का०) / लंधानऊ।

सन्य प्रतितिपि

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A.

In the Honbli High Court of Thedicature Of Albhabad घ खदाबत श्रीक्षान Abdul Kahman The Unian of India satarel (yring) सन् १६ ८३ पेशी की ता० **७०७ नं धुकहमा** ऊपर लिखे मुकद्दमा में अपनी ओर से श्री B.C. Salsena Acho को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ ख्रीर लिखे देता हूँ इस मुकद्मा में वकील महोदय स्वयं अथवा अन्य

वकील द्वारा जो कुछ रेरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या दूहमारी ऋोर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी और से हमारे या अपने हस्ताचर से दाखिल करें और तसदीक करें या हुक इमा उठावें या कोई रुपया जमा करें या हमारी या विपन्न (फरीकसानी) का दाखिल किया रूपया अपने या हमारे हरताचर-युवत (द्रतस्ती) रसीद से लेवें या पंच निशुक्त करे - बकील महोद्य द्वारा की गई वह कार्यवाहो हमको सर्वथा स्वीकार है श्रीर होगी मे यह भी स्वीकार करता हूँ कि में हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूगा अगर मुकद्मा अद्य पैरवी में एक तरफा मैरे खिलाफ फैसला हो जाता है उसकी जिन्मे-दारी मोरी वकील पर न होगी। इसलिए यह वकालतनामा लिख दिंग- कि प्रमाण रहे और समय पर काम आवे।

हस्ताचार(१) 5 N Shukla

••••साची (गवाह) साची (गवाह)

द्निांक'

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# DAN STREET OF THE PART OF THE

Before THE HOWBLE WICH COURT OF JUDICATE LAT ALIANATAD.
In the court of (LUCKNOW BENCH) LUCKNOW.

Writ petition 5548 07 1983.

Jazi Abdul Rahman and en.other. . . . . . . . Petitimers.

VERSUS

Union of India and others

Com. Partier.

M.S. Akhtar, Genior Divisional Personnel Officer I/ME

(D.R.M /P), Worth Dastern Railway, Lucknew who is ev. officio authorised to act for and on behalf of Union of India,

to file and take back documents, to accept processes of the court, to deposit moneys and generally to represent myself/ourselve Union of India and Divisional Railway Manager (Porsonnel).

in the above proceeding andto do all thin incidental to such appearing, acting, applying, pleading and rosecuting for Union of India and Divisional Rail by Mana er (Personnel)

I/We hereby agree to ratify allots done by the aforesaid Shri Sheolen ratify Rly. Advocate Licinous in pursuance of this authority.

IN WITHES! WHEREOF these presents are duly executed by me/xx

day of / October 1983.

Senior Divisional Personnel Officer.
North Eastern Railwar,
Gorakhnur.

Geelendra Kurse 32, Somin Der Ca

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IN THE CARTRAL ADMINISTRATIVE TRIBUNAL,

CERCUIT BENCH LUCKNOW

Registration (T. 1340-/1219 of 1987 (T) ( ...P. NO. 5548 of 1983 )

Quazi Abdul Rahman and Others

.... Petitioners/
Applicants

#### Versus

Union of India and others

... Opposite Parties/ Respondents.

Fixed For 23.7.90

### COUNTER REPLY ON BEHALF OF OPPOSITE PARTIES NO. 1 & 2

I, R.C. Dixid working as Asch. Personnal office in the office Divisional Railway Manager, Northe Eastern Railway, Ashok Marg, Lucknow do hereby solemnly state and affirm as under:-

That the official above paned is working under the respondents and is fully conversant with the facts and circumstances of the applicant's case and has been authorised by the respondents to file this counter reply on their behalf.

वहायक कांमिक आध्यकारी प्रवित्तर रेजने, खंखनड

That before giving parawise reply to the contents of the present writ petition/ transferred application, the answering

respondents beg to state the following facts, which are necessary to be brought in the knowledge of this Hon'ble Tribunal.

- petition/transferred application appears to be that according to petitioners the opposite party No. 3 namely Sri Nageshwar Prasad Pandey was appointed to the post of engine cleaner on 4.2.61 and the petitioners were admittedly appointed as engine cleaners on 1.2.61 hence the petitioners are claiming their seniority over and above opposite party No. 3.
- 4. That the aforesaid contention of the petitioners are absolutely wrong. In fact, initially the opposite party No. 3 qualified the selection and was found fit for the post of engine cleaner grade Rs. 70 - 85, as her was declared fit in A/1 medical category even prior to 1960 but due to administrative exigencies he was temporarily posted as Fitter Khallasi in the same scale on 15.1.60 though he was declared medically fit for the post of engine cleaner. A copy of medical certificate of the opposite party No. 3, in which he was found nedically fit for A/1 category is being filed herewith as Annexure No. C-1 to this reply.

वर्षां के का रिक्त संस्कृति ।

- That here it may be clarified that for 5. appointment of class IV posts including engine cleaners and Khallasis, an screening is done which is one and the same for both the posts i.e. engine cleaner or Khalasi but after the screening they are subjected to medical test, and as per their medical categorisations they are allotted different cadres, as per their suitability. One, who is found fit in A/1 medical category is entitled to be appointed as engine cleaner and one who is not found fit in A/1 medical category but found fit in B/1 medical category is entitled to be appointed as Khallasi. A/1 medical category is superior to B/1 medical as one who is found fit for A/1 medical category category can be appointed against post fit for B/1 medical category but not vice versa.
  - That, however, the opposite party no. 3 was posted as Engine Cleaner on 25.1.61 and not on 4.2.61 vide letter No. E/227 dated 25.1.61. A photo copy of letter No. E/227 dated 25.1.61 is being filed herewith as Annexure No. C-2 to this reply. Here it may be clarified that though the said letter was issued on 25.1.61 itself but some interested persons colluded with the staff and made an interpolation in the said original letter and below the date 25.1.61 another date 4/2 is interpolated, of which the petitioners are trying to take advantage. A copy of the same letter was issued to the opposite party No. 3 which does

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not bear the date 4/2. A copy of the said letter duly attested by the then Loco Foreman also indicates that the said letter has been issued on 25.1.61 itself. A photo copy of said letter attested by the then Loco Foreman and a copy of opposity party No. 3 representation dated 9.3.76, on the subject are being filed herewith as Annexure No. C-3 and C-4 respectively to this reply.

- 7. That subsequently the petitioners alongwith opposite party no. 3 were finally promoted as Shunter on 25.7.85 in grade Rs. 1200-2040. The petitioners and opposite party no. 3 were further called to appear for selection to the post of Goods Driver, grade Rs. 1350-2200. The petitioners alongwith the opposite party no. 3 appeared for the said selection but the petitioner no. 1 could not qualify the same. The petitioner No. 2 and opposite party no. 3 were declared successful in the said selection, persuant to which the opposite party no. 3 has already joined as Goods Driver, grade Rs. 1350-2200 at Mailani but the petitioner No. 2 has not yet joined.
  - That the contents of paragraph 1 of the writ petition/transferred application are admitted as on the date of filing of the instent writ petition/transferred application.

सहायक कार्मभन अस्त्रकारी। प्रवासित सेले के संख्या क

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The petitioners were further promoted as Shunter grade Rs. 1200-2040 on 25.7.85 and the petitioner No. 2 is further selected for the post of Goods Driver.

- 9. That the contents of the para 2 of the writepetition/transferred application are admitted except the date of promotion as Fireman 'B'.

  It is stated that the date of promotion as Fireman 'B' is 8.11.77 and not 15.11.77. The promotion of Fireman 'B' were against the temporary posts which were sanctioned in connection with the Cane season 1977-78.
- 10. That the contents of para 3 of the writ petition/transferred application are denied as stated. The opposite party No. 3 was infact selected for appointment as Engine Cleaner in the scale of Rs. 70-85 but was temporarily appointed on 15.1.60 as Fitter Khallasi after being declared medically fit for the post of Engine Cleaner. A photo stat copy of nedical certificate is annexed as Annexure No. C-1. The opposite party no. 3 was posted as Engine Cleaner on 25.1.61 under letter No. E/227 dated 25.1.61. Further it is hereby clarified that the post of Engine Cleaner and Fitter Khallasi were class IV posts in the same time scale of pay of Rs. 70-85 and both were initial recruitment posts. The post of Fitter

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प्रहायक कामिक भ्राप्तिकारो प्रवासिक कामिक भ्राप्तिकारो Thallasi and Engine Cleaner though have separate avenue of promotion in the Mechanical department, the same has no relevence in the case of opposite party no. 3 as he was originally selected for appointment as Engine Cleaner and was medically examined for appointment in that post.

- petition/transferred application needs no comments, so far it is a matter of records but the said rule do not apply in the case of opposite party no. 3 as he was initially found fit for the post of engine cleaner.
  - That the contents of para 5 of the writ petition/transferred application are denied. The opposite party No. 3 was originally selected and medically examined for appointment as Engine Cleaner as already stated in the preceding paragraph of this counter reply. The opposite party no. 3 was formerely temporarily posted as Fitter Khallasi on 15.1.60 and subsequently posted as Engine Cheaner from 25.1.1961. The question of calling option from the opposite party no. 3 for the post of Engine Cleaner and his exercising the same did not arise. No such option was exercised by the opposite party no. 3 on or after

वहायक क्रांमिक अपने वार्य प्रतीतर देलवे, लखनड

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15.1.60, the date of appointment of opposite party No. 3. The statement contrary to it are denied.

13. That the contents of para 6 of the writ petition/transferred application as alleged, are denied. As already stated in para 5 and \$ of this counter affidavit, the opposite party no. 3 was recruited for appointment as Engine Cleaner but was temporarily at the initial stage was posted as Fitter Khallasi on 15.1.60 and later posted as Engine Cleaner on 25.1.61. The office order for posting of the opposite party No. 3 as Engine Cleaner was issued on 25.1.61/4.2.61. In fact the opposite party No. 3 was absorbed in his regular post of Engine Cleaner on 25.1.1961 for which he was selected for appointment in 1960. The office order though bears the date of issue as 4.2.61 below 25.1.61 but the opposite party No. 3 was posted as Engine Cleaner on 25.1.61. The statement contrary to it are denied.

14. That the contents of para 7 and 8 of the writ petition/transferred application as stated are not admitted. It may be stated that in the seniority list of Engine cleaners

वहातक क्षामक ख्राम्यकारा

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and Firenan II issued from time to time, the name of the opposite party no. 3 Sri N.P. Pandey was formerly eronously shown below the petitioners on incorrect information. The correct facts came to the knowledge of the Administration on 30.11.68 on receipt of report of references from Purva Uttar Railway Karamchari Sangh, one of the recognised unions. The administration after verification of the facts and considering the full details, rectified the mistake and fixed the correct seniority position of the opposite party no. 3 from the date of issue of the order viz. 25.1.61 as Engine Cleaner as the opposite party no. 3 was selected for that post but was temporarily posted as Fitter Khallasi on Administrative account w.e.f. 15.1.60.

- 15. That the contents of para 9 of the writ petition/
  transferred application as stated are not
  admitted. The seniority was fixed correctly
  in different posts and pay scale according to
  the rules prescribed.
- 16. That the contents of para 10 of the writ petition/transferred application are admitted.
- 17. That in reply to the contents of para 11 of the writ petition/transferred application the issue of Railway Board letter dated 31.5.72

वहायक कामिक श्रीचक रो पूर्वीचर रेक्वे, लखनअ

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is admitted. It is, however, stated that
the case of the opposite party no. 3 was not
that of transfer as Engine Cleaner but his
actual appointment/absorption as Engine
Cleaner for which he was selected for original
appointment. Moreover, the said Railway Board
letter does not have the retrespective effect
hence not applicable, so far opposite party
No. 3 is concerned.

That in reply to the contents of para 12 of 18. the writ petition/transferred application, it is stated that the corrigendum was issued on 4.12.73 as stated in para under reply. Since it was not correct in respect of opposite party No. 3 as explained in para 6 of this reply, the position of opposite party no. 3 was modified on 10.9.81, as it was found that opposite party no. 3 was to be absorbed/ appointed as Engine Cleaner for which he was originally selected for appointment and the date of his absorption was 25.1.1961 and not 2.2.61 as alleged. A copy of seniority list dated 1.5.72 is being filed herewith as Annexure No. C-5, to this reply.

19. That the contents of para 13 of the writ petition are not admitted. The opposite party no. 3 was not reverted consequent upon issue

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महायक कामिक भारति है।				1 2 10 5 to 11.5 to 12.5 12.5		1110	いた。	10 :		1		1. 5. L. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1.		19.x.4.		(4).3.61 49 3.81 done don	Pay: purishinent Period Date from Date to Green.	PERIODS OF REDUCTION OR LEAVE PAY AND DETAILS OF PUNISHMEN		

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श्रीमान् विरिष्ट गण्डल अध्यहा,(याँत्रिक), पूर्वीत्र रेलवे,लखनउर।

द्वारा- लौको फौरमैन - चारबाग।

महोदय,

विषय:- विष्ठता के श्राधार पर मेरा गोण्डा स्थाना-तरण श्रादेश के ऊपर ।

संदर्भ:- श्रादेश नं० ई-1११।२१० व्यवक रिनेंग। पी० दिनांक ६-३-७६ पर मेरा प्रतिवैदन ।

सविनय निवेदन है कि मैरी नियुक्ति इंजिन क्लीनर के पद पर दिना कि २५-१-६१ को तत्कालीन मेंडल अभियन्ता (या त्रिक) के कर कमलों दारा हुई । जिसका कायालय आदेश पत्र जो मुक्ते मिला श्रीमान् की सेवा में प्रैणित है । तदुपरान्त विभिन्न वार्णिक विरष्ठता आदेश कायालय दारा समय समय पर प्रदर्शित की गयी जिसमें मैरी नियुद्धित की तिथि अलग अलग श्रीकत है जैसे किसी में २-२-६१ है तो किसी में ४-२-६१ आदि। मैरी मुल नियुक्त की तिथि लोग हो गयी ।

तत्पश्वात् मैंने प्रत्येक बार जब जब वरिष्ठता आदेश पत्र प्रदर्शित हुई मैंने अपने मूल नियुक्ति के प्रमाण पत्र के साथ उसे सही करने के लिये आवेदन प्रेष्णित किये जिसके परिणाम स्वरूप कुछ आवेदन की प्रतियां श्रीमान् जी की सेवा में प्रेष्णित करता हूं। किन्तु आज तक मैरी वरिष्ठता मेरे मूल प्रमाण पत्र के अनुसार्र सही नहीं हुई जिसके परिणा-स्वरूप मेरा नाम वरिष्ठता आदेश पत्र में नीचे दिसाये जाने के कारण मेरा स्थानान्तरण गोण्डा को हो गया है जबिक मेरी नियुक्त के पश्चातें नियुक्ति वाले फायरमैन जो मेरे साथ वर्षां सेकिन्ड फायरमैन के रूप में काम किये हैं वे मुफरो वरिष्ट माने जा रहे हैं।

श्रीमान् जी की दृष्टि मैं यदि मैरा प्रतिवेदन गतत है तो मैरा स्थानान्तरण गाँणड़ा ही नहीं अल्कि मुभी और भी दण्ड दिया जाय नहीं तो उन तत्वों को कठीर दण्ड दिया जाय जिन्होंने मैरी विरिष्टता को उत्तर फौर करने का षाहर्यंत्र किया है।

क्पश --- २

सहायक कामिक श्राध्यका । । पूर्वीतर रेक्षेत्रे, जलनंड

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### PROVISIONAL SENIORITY LIST AS ON 1/5/72 CATEGORY FIREMAN II STRUKENT MECHINICAL

Amnexage 320 C-5

An Alged Scale of P-Y 85 80-95

UNIT - DIVISIONAL

CLASSIFICATION OF POST- DIVISIONAL

E.No. N. A. M. &	Statlo	nsbate of birth		tDate of promotion sto grade	Confd./	Remarks
1 1 man 2 man man	1 3,	4	5	3 - 6	1 7	18
1. Sri Niber	CO	4,2,25	14:2.47	15.19.47	15.10.48	Offices FMB
2. Shoah	GD	22.6,17	22.6.47	45.10.47	15.10.48	
7. 7. Rom Dans III	GD .	26.5.25	2007.47	15.147	15.10.48	
4. I Lochen Corook	₹ GD	17.6.15	17.6.35	7.12.48	0.12,49	
5. " Thinkoo	GKP	28 5 26	28.5,47	22,12,48	22,12,49	I have been
To the Winds	GKP.	7.1.28	7.1.	8,6,49	6,6,50	<b>非在其</b>
A Appedelco	GLR:	20.12.20	1, 12, AF	6,6,50	6,6,51	A
8. (141)gn	GD	4 5.8.28	5.8.47	28.7,50	28,7,51	1 December 1
Je # MondaTehao.	CD :	10.5.25	10.5.46	27.3.52	27, 5, 55	
100 "Ran Neth Sociempat	GD	9,8.25	21.6.47	6.6.54	24.5.58	otie es mo
11. Ung Shenker	CKP	14,4.28	24.4.51	4.6.56	1.4.72	
12. KV ndhynohal	CD :	28.1,26	1.2.54	4.6.56	-24.5.58	
13. FRem Sawals I	GD	28,1,82	. 1.2.54	4.8.56	24.5.58	No. 12. In the last related planes and the second
14 . "Syed Heave Mohd.	agp .	13.9.36	13, 10, 54	4.6.56	15,8,59	
The state of the s	And The Control of th	25, 11, 16	<b>5</b> ., <b>12.</b> ,40	8.1.57	15.5.58	
10 . "Jagdamba s/o. White sla	o/gp./	1.7.35	22.10.51	0.3	15.5.58	
17. 53.00.	ind a	12-11-20	2,4,56	8 34.4.57	15.8.58	
The first than the comment	40.00	TO THE	r. Tiblik			
18- Wardun Fd.	GD JK2			26.4.57/2		Offg. \$ 921.1.50
	GIP	10.3,26		5.4.53 26.4		
man Lakhan Towart	GD.	23.7.28	12.12.47	26,4,57	23,10,60	Offg. as FMB
	cn ·		22.2.49 6.6.54	26,4.57	15,,8,58	
5 11. chund	G'OP	10,9.39	22,9,56	28.4.57		
	A Comment		21,4.56	25.1.48		
and the public property		A STATE STATE				
24. "Janardan Pround G	K <b>P</b>	L5.12,35	28,12,55 2,4,56	AMERICAN PROPERTY.	1.46027~	
J. Fram Shanker PC.5/0.	OKP	7.9.37	2343-56	PG A ST	1.4.66	-All (1) (1) (1) (1) (1) (1) (1) (1) (1) (1)
	(NB	ቢ 40 <b>ኖ</b> ኖ	E E E0	23.1.58		
™K,C,Joshi	CB	8.12.33	<u> </u>	0,8,4	J.4.66	
	MASS TO SECOND			-Arthur all and a street	(Contd.	. 2)
			01		A STATE OF THE STA	

*	S/Sri-	17 <b>30</b>	r o 70	F / E07	27.11.65	1.4.72 62
0. •	Tiwari	KP		5,6,57	•	N
بعراً أَنْ اللهِ مو	Sunga Fal Singa	ල්ව - -	9.12.38	5, 57	27,11,63	1.4.72
2 3.	Rajman Pandoy	CICP	15, 1, 59	5,6,57	27.11.03	1.4.72
2.3.	Ram Badal Townsi	GD T	28.1.39	5.6.57	27.11.63	1.4.72 1.4.72 Promoted
	Dalak Rame Maya Lal II	GD.	15.4.38 15,11.37	6.6,57	21:5.65 27.11.65	1.4.7221.5.65 d
		GKP	25.4.39	6.6.57	27.11.63	to III In
		GKP	2,1,36	11.6.57	27.11.63	of E/Class 1,4,72 maintain.
		GKP .	1.2.39	10.0.57	27.11.63	1.4.72
		GKP	1.1.36	21.6.57	27,11,63	1.4.72
	Sayeed Nazir Ahmad		26.5.37	28:5:57	27.11.63	27417263 0100
المعسيل		GKP	20.11.57	22,6,57	27.11.65	1.4.72
	Ram Sajeewan	EECHE.	10,6,37	5.6.57	27,11,63	1,4,72
	Tripathi Baboo Ram	CD.	15.1.39	5.7.57	27,11,63	1,4,72
	Jai Ram Prasad	Selve	10.4.36	19.7.57	27,11,63	1,4,72
(ឯ5)	Ram Brilish Pd.	eiP	1.2.40	23,7,57	27.11.63	1,4,72
S,	.Chandra Prakash	GD	18.7.36	8.12.57	27.11.63	1,4,72
7.	Lallan Pa.	GK <b>P</b>	22,4,38	30,11,57	27.11.63	1,4,72,
8	Shobhapati Panday	GD	1.7.38	21.1.58	27,11,63	1,4,72
9.	Ram Achal	GD	13.5.38	8.3,58	27.11.65	1,4,72
0.	Krishna Deo Pd.	СР	2.1.35	31, 8, 58	27.11.63	1.4.72
	Mohendra Lal	GKP :	16.8.39	4.4.58	27.11.63	1.4.72
A.	Ram Rattan	CD	19.2.34	3.4.58	27.11.63	1,4,72
3 <b>3</b> •′	Hari Nath Singh	GD	1.4.40	25,12,58	4,11,63	.1.4.72
		GKP	1.7.27	2.4.49	6,12,63	1.4.72 come b
95	Frem Sagar Pandey	Ci)	22.7.37	1.11.55	2.8.65	16.11.68 \As
66,	Shree Krishna	(G) ,	5.7.50	14,5,57	2,3,65	1,4,72 \ seni-
<u>م</u> 37	Sahoo	GB CB	7.7.52	1,4,57	ο α απ	lority lin
38 ·	Rageshwar Pd. Yada		24.6.55	15.7.57	2.8.65 2.8.65	1.4.72 ) the
_			·		2,8,65	16.11.68 gory of
69 <b>,</b>	Radhey Int	OB.	11.6.36	15.7.57	2,8,65	16.11.68 E/Cl.
70 71.m.	Sarîaraz Ali		19.6.59 29.7.59	15.7.57	2,8,65	16.11.68 has
	Hari Shanker Verme	~03	1.1.37	30.7.57 20.12.57	2,3,65 2,8,65	16.11.68) been   1.4.72   corr-

s been corrected outlier they would have been pro-

बहायक कीलां आविकार पूर्वीतर किवे, बखतड

	The same and the s		4	5	6	
298.	S/Sri- Krishna kumar S	ingh CB	10.1.39	1.2.61	9.7.64	16, 11, 68
299	Qazi Abdul Ralman	CB	8.6.39	1,2,61	9.7.64	16,11,68
	Ram Chander Singh Mo	CE ALC	3.7,59	1,2,61	9,7,64	16711.68
E01.		<b>∙ C</b> B	11.3.40	1.2.61	9.7.64	16,11,68
302.		у СБ.,	2.8.40	1,2,61	9.7.64	1.4.72
303.	Ram Sumiron	<b>C</b> D,	8, 0, 40.	1.2.61	9.7.64	1.4.72
304	Ram Saran Dass	CT.	8.3.40	1,2,61	9.7.64	1,4,72
305.	Hanuman Pd. Gup S/o Kedar Hath		11.8.40	1.2.61	9.7.64	1.4.72
30.7	Vishwa Nath Chatterjoe	CB	20.12.40	1.2.61	9,7,64	1.4.72
507. j	Vijui Kumar Samena	CPA .	16.12.40	1.2.61	9.7.64	1.4.72
508.	Bans Raj	Cit	22.1.41	1.2,61	9.7.64	1.4.72
309,	Panne Lat Gupta	<b>G</b> R	24.7.41	1.2.61	9.7.64	1.4.72
310,	Narosh Chandra Malkerjee pad		8.8.41	1.2.61	9.7.64	1.4.72
311,	T.K. Hijundar		4.11.38	16.2.61	9.7.64	1.4.72
3.12.	Kishan Lel Thul	rall ;	9.12.38	16.2.61	9.7.64	1.4.72
313.	Iaxni Narain	G∃ •	29,1.2,38	16,2,61	9.7.64	1.4.72
314	Kasld Rem	<b>Q</b> \$\frac{1}{2} \le 4	1.1.59	16.2.61	9.7.64	1.4.72
3,15	Ram Chandra S/o Kaushar	Çİ ,	2.1.59	16.2.61	9.7.64	1.4.72
513.	Rema Simulter	CB Nyt	24.1.34	16.2.61	9.7.64	1.4.72
	· · · · · · · · · · · · · · · · · · ·	Z.,	<b>U</b>		* * *	
317.	Shoo Kailash Bajpai	CB .	12.5.59	16.2.61	22.10.64	1.4.72
·818.	Shoo Praiciph Evastici	CIT	1.7.39	16,2,61	22,10,64	1.4.72
319.	Ram Wraksha Pd.	CB	7.7.39	16.2.61	9.7.64	1.4.72
329 <sub>h</sub>	Ram Narain Tiyari	CD.	10.5.59	21.9.58	18.7.64	Off. 14.12
324	T and the same		•	4 	. · · · · · · · · · · · · · · · · · · ·	<u>.</u>
mak.	Wasin Ahrad	CD .	50.1.55	8.4.58	25,7.64	1.4.72
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सहायक कुर्तिक अधिकाः पूर्वीत्तर रेजवे, नखनः ( - 25 - )

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1	1.5.	N.	1 5 9	1 6	La Caracia de la
ATTACHER TO THE STATE OF THE ST					
570 and I m Kho		8.12,45	26, 5, 67	17, 11, 67	Offg,
5794 Srd Mand La	n Go	1.1.43	17,6,64	23, 11, 67	" Come on transfor
580. Putti Lel	Gupta GD	15,4.4 <b>6</b>	9,9,53	12, 3, 68	Promoted from 12.3.6 he has required his promotion prior to 12.3.60.
591. Miyaz iusa:	oir GAG	1.7.38	7 <b>√7, 5</b> 9	21 <b>, 1, 65</b> 25, 4, 68	n Came from IZN accepting bottom seriority.
Ug. Woder Nath	Tiwari/GD	26.(°,4ñ	25.8.60		" Game from IZN accopaing bottom senioraty ;
588 Asipahi Yada	gva GD	4.1.42	9.5.61	15. 7.68	" G, me from IZN Divisor.
534- "Shey \$/0-til	erdoon GKP	20.7.28	20.7.44	25, 11, 66	
505. Wroteh Moho	CKP	1.7.23	13.0,47	26.11.63	n .
Topico Torian Chand Saxuna	lra - GD	8.8.39	5,12,58	26, 11, 68	
507- #Gopal Pde	C. ap	8.7.33	11, 11, 53	26,11,68	
Med has	GD	8.4.43	25,3,05	° 2/4 11,63	
589- Mian Matin Ti	CKP CKP	1.7.41	4.3. <sub>2</sub> <b>6</b> 0	24,4,63 15-12,63	" Gome from I.N' accept ag
590. Kodir Ali	<b></b>	22.12 39	24.,9,,59	87. 11. 00	" Come from SPJ accouti
521 June M. H. Allo	ethi MIN	1, 1, 43	7, 3, 63	38-8-00	bottom aeniority.  n Como from IZN Division
132 *Ambika Dutt	OL.	24.7.34	7.4.53	7.1.69	on reversi a from TM II
1.503 - "Sulini 7-10"	CA	5.7.40	14.12.03	24-11-11-1	on his own remosts
594 - Manboo Ramo	$\mathcal{X}$	7.7.43	7.1.64	24. 7.71	11
595. Badri Pdo	MIN	8.7.40	1,4,64	24 .7.71	
596- "Speo Parsin	gh <b>GP</b> A	8.7.4 <u>1</u>	1-1.64	24.7.71	to
59%, "Ehroe Narai	n GD	4.11.41	1,4,64	24.7.71	
550- Hagdien Cha Srivasta voc		8-9-40	4.4.64	84.7.71	u

(Contd...)

न्यायक क्रांपिक अधिकार। पूर्वीत्तर रेलवे, लेखनक

कायलिय आहे।

लखान अ भेडल के ज़ीष्मकालीन, 1977-78 के केन सीजन के लिये पावर रिनर्ग कभवारियों के अस्थाई पदों का सुजन 15 11 -77 छ माह के लिये था गन्ना यातायात के बंद होने जो पहले हो, के पश्चात निम्नलिख्यित कर्मवारियों की पदीन अस्था ई स्म से कर उनकी नियुक्ति उनके सामने दिये गये शोडों में किया जाता है:

कुः -	संo ना 		वतिमान पद तथा शोड	पद जिसमें पदोन्नति खुो जाती	पौस्टिंग :	होड वैतन निधा
1)	सर्वश्री एमः सी॰	er is se	फायरमैन ।।/ चारबाग	-ह-1 फायस्मैन बी 290-350	चारबाग	278/-
2) l l)	से 10) तक क्यूहे एक	रहमान	अन्य —- प्रायरमेन ॥, चारबाग	फायरमैन बी 290 <b>-3</b> 50	वारबाग	272/-
12)	सत्य ना		क्ला, प्रायरमेन ।। वारबाग	। फायरमैन बी 290 <b>-3</b> 50	वारबाग	272/-
•	से 2 <b>2</b> ) नागेश वर	अन प्रसादगाँडे	य -— , फायरमेन ॥ चारबाग	पचयरमैन बी 290-350	वारबाग	272/-
24)	से ०३)	37				

ह0 अारू के0 शाक्ता पुवर मुख्ल यान्त्रिक इंजीनियर,

सै0 ई /11/ 210/रिनिर्ग/ याँन्त्रिक दिनाँक 8 11 1977 प्रतिलिपि सूक्नार्थी एवं आक्यक कार्यवाही हेतु प्रेणित :-

1) मंडल लेखा अ धाकारी, पूर्वी त्तर रेलवे, लखानउ।

शोषा अन्य बैटेगरी से सम्बन्धित ।

2) लोको पर्वरमेन गौडा, गोरखापुर, चारबाग, एमेलानी, कानपुर अनवरगंज

3) हित निरीक्षाक, गौरखापुर, गौडा

मुध्यान लिपिक (बिल)

5) व्यक्तिगत मिलिल 6) सम्बन्धित क मैवारी द्वारा लोको फोरमैन

मेडल अधारिक (कामिक)

अहायक कामिक अधिक के Y पूर्वीत्तर रेल ने. जन

Gandhi Phawan One Beeidenett Tueknett	
Gandhi Bhawan, Opp. Residency, Lucknow	_
**** M-12 19/07	• .
No.CAT/Alld/Transfer/2957+Dated the	
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APPLICANT'S	
, VERSUS	*
RESPONDENT'S	
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Whereas the marginally noted cases has been transfer by under the provision of the Adminis	erred
by under the provision of the Adminis	trativ
Tribunal Act XIII of 1985 and registered in this Tribunal	
Writ Peition No The Tribunal has fixed date of	)f
	.arrij
of the matter.	•
arising out of order dated If no appearance is made of	* *
passed by behalf by your some one duly	author
to Act and plead on your beha	alf.
in	. *
The matter will be heard and decided in your absence	<b>}</b> •
given under my hand seal of the Tribunal this	•
day of 199C.	
<b>←</b>	
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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94 11/90°

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT FENCH

in the Residency Lucknow

No.QAT/Alld/Transfer/2960 Dated the 5-1-90

O A Rahmamanapplicant's

VERSUS

workin of Gondin RESPONDENT'S

Tc

Whereas the marginally receivases has been transferred by under the provision of the Administrative Tribural Act XIII of 1935 and registered in this Tribunal as above.

Writ Peition No. SSIN De Tribunal has fixed date of of 1990. Of the Court of 1990. The hearing of the matter.

arising out of order dated. If no appearance is made on your passed by behalf by your some one duly authorided to Act and plead on your behalf.

The matter will be herd and decided in your absence.

given under my hand seal of the Tribunal this

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DEPUTY REGISTRAR

UN Stra B.C Sasseno Adv Hegh court judismois

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	NS/CCS aず	लतनामा	
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	a wayer	Tay Sitzianzor	
	0409(4) 22(20)	109 3112104 201	·· • · • • • के समक्ष
	012903	विच	4. (4.44)
			••• के न्यायालय में
Ø	\$ 10 Vo.	1219(8)0	
	TT. 2	र रहिमान कवं अन्य	
	प्रतिवादी		दावेदार ग्रणीला <b>र्गी</b>
		बनाम .	<b>ઝવાલા</b> 4ા
	प्रतिवादी 🕥 🔀	क्राम कार्य कार्य	ग्रजींदार
	वादी	27 27 2	प्रत्यार्थी
C.4.	D	9	
<b>V</b>	भारत के राष्ट्रपति इसके द्वारा श्री :: 🗘	101 957 a12-19	107 37 Ky 0741
( <u>)</u>			
231	को उपर्युक्त वाद/अपील/कार्यवाही में भारत संघ की ग्रीर से	) ज्यानंत्रस्य कोरे कार्यक्रमचे सार्वेश्य कार्यः	विकास समाने अपेन
3.	को उपयुक्त वाद/कपाल/कायपाहा म भारत सब का श्रार स भागे कार्यवाही करने के लिए दस्तावेज दाखिल करने श्रीर वाप	. ७ १स गात हार, काथ फरन, आरदन करने, आर एम लेने त्यायालय की खादेशिका स्वोकार करने	भववन करन जार काउन्मेल ग्रिविक्ता
	या ब्दीडर नियुक्त करने और उन्हें अनुदेश देने, रुपना नापस हे	नि और उसका निक्षेप करने तथा उपर्यंक्त वाद	/ग्रापीत/कार्यवाही में
	भारत सरकार का साधारण तिनिधित्व करने और भारत सं	व के लिए इस प्रकार उपसंजात होने, कार्य व	तरने, आवेदन करने <b>.</b>
	- ग्र <b>भिववन करने ग्रौर ग्रागे कार्यवाही करने</b> की ग्रनुषांगिक स	मीबातें करने केलि <b>ए नि</b> युक्त ग्रौर प्राधिकृत कर	ते हैं। किन्तु यह
	इस शर्त के ग्रधीन रहते हुए होगा कि जब तक भारत सर धर व	हैं समुचित प्राधिकारों से उस निमित्त पहले ही स्पष्ट	प्राधिकार प्राप्त नहीं
	कर लिया गया है, तब तक उक्त काउन्सेल/प्रधिवक्ता/प्लीडर	या उसके द्वारा नियुक्त काउन्सल/ब्राधवक्ता/प्ल उस उपराज्यान/कार/प्रतिस्वर/कार्यक्रिक्टी को प्रार्थ	डिर सभी या किसी
w	प्रतिवादी/प्रत्यासी/ग्रंपीलार्थी/वादी/विरोधी पक्षकार के विरुद्ध व वापस लेगा, न उसका ग्रधित्यजन करेगा, न एसा कोई करार व	उस वाद/अपाल/दावा/त्रातरक्षा/कावशहा का पूर्ण करेगा या समझौता करेगा जिसके हारा तार/गर्ल	तः या भागतः न ता तिन्न/कार्यवानी पर्णवः
D	या भागतः समायोजित की जाए और न उससे उद्भूत या उस	में विवादग्रस्त सभी या किसी विषय को मध्यस्थ	तारा/नाचनारु। त्रुपतः को निर्देशित करेगाः
	परन्त ग्रापवादिक पीरस्थितियों में जब भारत सरकार के सम	चित्र प्राधिकारी से परामशं करने के लिए पर्योप्त	समय नहीं है ग्रीर
	वाद में समझौबा करने में लोप करना निश्चित रूप से भारत स	रकार के हि <b>त के प्र</b> तिकल होगा तो उक्त प्लीडर	/ग्रधि वक्ता/काउन्से स
7	्ऐसा कोई करार या समझीता कर सकेगा जिसके द्वारा उक्त	वाद/ग्रपलि/कायवाही पूर्णतः वा भागतः समायो	जित हो जाय भ्रोर
	र्टिंग्स प्रत्येक मामले में काउन्सेल/प्रधिवक्ता/प्लीडर करार	या समझौता करने के विशंष का <b>र</b> ण बताते हुए	उक्त ग्राधकारी की
	ं तत्काल संसूचित करेगा।		<b>~</b> .
	राष्ट्रपति इस प्राधिकार के ग्रनकम में श्री		- 1 S
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	राष्ट्रपति इस प्राधिकार के ग्रनुकम में श्री	2903	,
	द्वारा किए गए सभी कार्यों का अनुसमर्थन करने की सहमत हैं	1 .	,
	इसके साक्ष्यस्वरूप भारत के राष्ट्रपतिके लिए ग्रीर उ	क्यी गीर में हम विलेख को गान वारीक 🛷 · · ·	
	इसके साध्यस्यक्ष नारत के राज्यातक लिए आर उर् सम्यक् रूप से निष्पादित किया जाता है।	नका आर स इस प्रयाख का आज ताराख	- A - A - A - A - A - A - A - A - A - A
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TA No. 1219 of 1987 (1) QA. Rahmand Oghan.

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	1/We KP Singh, D'ul Ry, Manager
	MBRLy Lucknow.
	do hereby appoint and authorise si Soi Amil Soivas lare
1. N. 313.	Railway Advocate
	in pursuance of this authority.
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW. Opp. Residency, Gandhi Bhavan, Lucknow.

(20)

NO\_CAT/CE/IRO/Judl/

Date: 28-4,92

T.A. 12 19 18 7 (T)
REGISTRATION NO OR 1992/93 (L)

Q.A. Rahman Cottus Applicant
VERSUS

D'Razi Abdul Rahman, Rlo-Malka Ket Ki Phetak, modal House, Lucknow

DS.N. Shukla, R10-122, Mill Road.
Mawaiya, Lucknow.

And Sivertone, Adv. Algany Liebnand.

Please take notice that the applicant abovening has in the application a copy of Courts of thereof is enclosed herewith which has been registred in this Tribunal and the Tribunal has wided 6 day of July 92 for

If) no appearanance is made on your behalf; your pleader of by some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence. Given my hand and the seal of the Tribunal this 2 day of 199

FOR DEPUTY REGISTRAR

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encl. A colony of Courts order d1-13-4-92

M.P.